

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th March, 2000, agreed without any amendment to the Telecom Regulatory Authority of India (Amendment) Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 13th March, 2000."
- ii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th March, 2000, agreed without any amendment to the Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 13th March, 2000."
